## PROFORMA-I

## STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2020

				Disposal	during the	quarter year		Total		of cases in its Reserve		na	
Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)	10				- =		Lan	×			4 2		
a) Civil suits													-
b) Admiralty suits													
2. Testamentary and intestate suits													
3.Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949							·					,	
6. Special Jurisdiction Cases											1		
7. WRIT PETITIONS													
a)Service matter	30	02	-	01	**			01	<u> </u>		227	25.7	31
b) Land Reforms													
c) Labour Laws							*:			FOUR			G
d) Others	67	07		02	03		-	05	/6	- XII	300	220	69
8 a) Banking Regulation Act, 1949		. 0'		- 1	H:	L			5	1777	一天		

Assistant Medistrar High Court of Sikkim Gangtok

DEPUTE ARECUSTRAR (Judl.)
High Chart of Sikklim
Gangtok

b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company petition & Application					( <u> </u>		(L					
a) Petitions	<u></u> '		4		<u> </u>	<u> </u>	(					
b) Application in Petitions	(	J.			<u> </u>	4	1	4′				
c) Applications in liquidation proceedings	į											
d) Application in company appeals					للسلم			1				4
e) Matter transferred U/S 455(3) of the Companies Act												C.
10. Income Tax References and applications						37						
11. Sales Tax References and application												
12. Other Direct and indirect Tax References and applications		5										
a) Gift Tax Wealth Tax and Estate Duty     References and Applications												
b) Other tax Revision Cases	1.		<u> </u>		لـــــــا	J	· /	4'			4	
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	02	01	0.89	100	-2.20	-	200	9	24			 03
14. Matrimonial Cases and Reference			<u> </u>	1			·	1	1			
a)Matrimonial Suits/Cases	01	; <del></del>	-		-		7.55		S <del></del>			 01
b)Matrimonial References											(V	-
c)Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference						177	( )	√ y			4	(
16. Election Petitions and Applications							<u> </u>					
a) Election Petitions			4			4	· '		400	KI ON		1000000120
b)Applications in Election Cases	4		4				·		1.4/1	D) College		
17.Insurance Act, Reference & Applications		9:			) [m'	لِــــــــــا						

Assista Hegistrar High Corn of Sikkim Gengtok

DEPUTATION (Judl.)
High Court of Sikkim
Gargtok

18. Motions													4
a) Motion for sanction of prosecution													TY T
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions												1	
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	-	01	_	_	_	-	_	_				20	01
d) Cross objections	02	0-	_	_				_	_				02
e) Transfer Petition (Civil)	9 <del>44</del>	8 <del>14</del>			_		(##		-		548		
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908			-									-	
i) Applications under Court Fees Act, Regarding valuation of Estate								j.	COUR	TON			

Assistant Registrar High Court of Sikkim

DEPUTY PLOST FAR Jud High Country Sikkim Gangrok

P	reformed phy!	9%		DEPART	Course	(Judi.)		*		人	E		
26. TOTAL	04	-		01	(	#	**	01	-/	3/ 19	3/2		03
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	04		4-7	01	(44 <u>-</u>			01	7 <b>20</b> 1	COURT	0,		03
a) Transfer Petition (Crl.)			₩:	-	6 <del></del>		( <del>10</del> )		144	ω	<b>2</b> 1277	: <del></del>	
25. Others													
24. Criminal Contempt, under the Contempt of Courts Act			11										
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973	52									8			
22. Writ Petitions a) Relating to Investigation or Trial of Criminal cases		**	7,000 7,000		844		- <del> </del>		i.e.				
21. High Court Sessions													
20. TOTAL ORIGINAL SIDE (CRIMINAL)	102	11	**	03	03	**	**	06	9 <del>74</del>	-	(22)		107
ii) Appointment of Receivers in Original Proceeding													
i) Injunction in Original Proceedings													
k) Petitions Application for													
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)						#: -							

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DEPARTMENT GETRA! (Judl.)
High Course of Sirkim
Gangok

27. APPELLATE SIDE (CIVIL)													
Writ Appeals					1								
a) Service matters	01	<b>53</b> 9				953	322	622	(22)	122	255		01
b) Land reforms including land ceiling							479		( <u> </u>			<u> </u>	
c) Labour laws				7					= 57	/			
d) Other	05		- <del></del>	1 <del>1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 </del>	-	983			148		1 #4 J		05
28. Letters patent Appeals										4			
29. First Appeals from				<u> </u>					t'	**************************************	·		<u></u>
a) Original Side	/	//		/		1	4		(				
b) Judgments	34	01	Rád	01	(01*/	<del></del> )	-	02	-				33*
c) Orders	02	44			1 ~ 1		-	7 <u>-</u>	22	22	_=_	42	02
30. Second Appeals from Judgment	18	01									-	-	19
31. Miscellaneous First Appeals from				/		(							
a) Original Side													
b)Judgment										/			
c) Orders						330							
32. Miscellaneous Second Appeals from		A					15						
a)Judgment													
b) Orders						(					(		
33. Revision Petitions	09	24	- S	02		44	- SE	02		- 44			07
34. Civil References		4 =				(							
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals		/				(					( /		
a)City Civil Court Appeals											(		
b) Review of Judgments	<b>#</b> 1	34:		₩.				122		144			
c) Compensation, Claims and Special Appeals	07	02	8- <b>2</b> 15	01	- 1 <del>4</del> 4			01					08
d) Original Civil Jurisdiction Appeals											<u> </u>		
e) Execution First Appeals		/		1					أحسيسا		<u> </u>		
f)Special Tribunal Appeal		4				_		4		Office	a l	1	
37. TOTAL	76	04	322	04	01	3.24	<del>14</del> 0	05	-6/		S.		75

Assistant Registrar High Court of Sikkim Cangtok [\* 02 (Two) Tax Appeals and \*01 (One) Spl. Appeal included]

DEPUT Court of Sikkim

Gauttok

APPELLATE SIDE (CRIMINAL)			-125-24				1						
38. Criminal Appeals													
a) By persons convicted	29	02	- 812		06	122	28	06			-		25
b) By Government from Judgment of Acquittal	02		-		_	1222	25						02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	06	2 <u>—</u> 0					<u>.</u> ,	<u> </u>	-		-	-	06
39.Criminal Revisions	09	<u>.</u>			_				-		_	-	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	04	-	- 5		-	-			<del></del> :		-	-	04
42. Others													
a) Fresh Bail Applications pending Investigation of trial		-											
b)Bail including Anticipatory Bail	_	05	-	05	**:	(de-		05		_	-		-
c) Review Petition (FAM CT)	<del></del> 2	3 <del>55</del>		37		(S <del>ell</del> )	-						124
43. TOTAL	50	07	-	05	06			11		5. <del>24</del>	940		46
GRAND TOTAL( 20+26+37+43)	232	22		13	10	-		23	_	1744		9445	231

Assistant Registrar High Court of Sikkim Gangtok

DEPUTY EXCESTRAR (Judl.)
High Court of Sikkim
Gangtok



PROFORMA -III
CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30.06.2020 IN TERMS OF DATE OF INSTITUTION

					PE	NDING FO	)R					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3.Insolvency Cases												
Liquidation Cases												
<ol><li>Chartered Accountant Act, 1949</li></ol>												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS											.l	
a)Service matter	08	09	08	05	01	-	-	:			-	31
b) Land Reforms												
c) Labour Laws												
d) Others	21	19	19	06	e s <del>on</del> e	03	255	**	1999	**	01	69
8 a) Banking Regulation Act, 1949										70		)
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application									COLDY)			
a) Petitions								10	DEEP O	0.0		
b) Application in Petitions			_		<b>3</b>			100/	( Calling )	50		

Assistant Registrar High Court of Sikkim DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

c) Applications in liquidation proceedings	<del></del>	<u></u> ,	1		<b></b> ′		4					-
10. Income tax Reference & Applications	4	J	1				AV					2
11. Sales Tax References and application		4J		1	t	·	1V	<u> </u>				
12. Other Direct and Indirect Tax References and Applications					/							
a) Gift Tax Wealth Tax and Estate Duty References and Applications					(	y'						
b) Other tax Revision Cases		(J	Ć		(		/					
c) Other Tax Reference and Applications		(			( <u> </u>							
13. Petitions Under Indian Arbitration Act	01	01		01	-	-	375	55	-	-		03
14. Matrimonial Cases and References		(	(		(	1						
a)Matrimonial Suits/Cases	01	21 <del>43</del>	) 19 <del>4</del>	- William	144	201	22	<u> </u>	2.		1, 2	01
b)Matrimonial References			4		(							-
c) Petitions Under Section 24 of the Hindu Marriage Act					le	1						
15. Land Acquisition Reference			1		4		1				1	
16. Election Petitions and Applications					·	[					1	
a) Election Petitions					,	1					1	
b)Applications in Election Cases					,'		A	V	4			f
17.Insurance Act, Reference & Applications			4		,	<u>'</u>						f
18, Motions			(		(							
a) Motion for sanction of prosecution			4		,	1						(In., 1997)
b) Motion for setting aside fraudulent transfers			4		,							
c) Motion for annulment of adjudication orders		<u> </u>			<u> </u>	/						
d) Motion for setting aside Insolvency cases	لـــــا								4			
e) Notice of Motion for stay order			4									
19. Other Petitions and Applications	1	J	4				1					
a) Probate Civil Petitions	<del></del>		(6)		,	1						
b) Petitions under the Guardians & Wards Act	$\overline{}$	J	<u> </u>		السيست							
c) Contempt of Court (Civil) Petitions	01		-	1,44			927	'		-		01
d) Cross Objections			, w	02	4-0			120		2	_ 1	02
e) Applications for leave to sue as indigent person												
f) Execution application on the original side					id by:				alle	C N		

Assistant Registrar High Court of Sikkim Gangtok

DEPUTYREGISTRAR (Judl.)
High Court of Sikkin
Gangtok

cases	a sa Trial of Osiminal	22. Writ Petitions  a) Polating to Investigation or Trial of Criminal						1								
				a) Relating to Investigation or Trial of Criminal	<u> </u>	- 22		-	<u>-</u>				3 <del>55</del>		_	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of		Cases	a) Relating to Investigation or Trial of Criminal	under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
	nd U/S 491 of the	cases	a) Relating to Investigation or Trial of Criminal cases — — — — — — — — — — — — — — — — — —							3						
25 Othors	nd U/S 491 of the pre, 1973	cases	a) Relating to Investigation or Trial of Criminal cases  23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of	25 Othore												
25. Others	nd U/S 491 of the tre, 1973	23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of	a) Relating to Investigation or Trial of Criminal cases  23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of	25. Others												
25. Others	nd U/S 491 of the tre, 1973	23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of	a) Relating to Investigation or Trial of Criminal cases  23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973  24. Criminal Contempt, under the Contempt of	25. Others												
a) Relating to Investigation or Trial of Criminal		21. High Court Sessions		ORIGINAL SIDE (CRIMINAL)												
21. High Court Sessions  22. Writ Petitions a) Relating to Investigation or Trial of Criminal			ORIGINAL SIDE (CRIMINAL)	20. TOTAL	32	29	27	14	01	03	<del>7=</del> 3	E	<del>11</del> 09	( <b></b>	01	10
ORIGINAL SIDE (CRIMINAL)  21. High Court Sessions  22. Writ Petitions  a) Relating to Investigation or Trial of Criminal	NAL)	ORIGINAL SIDE (CRIMINAL)		ii) Appointment of Receivers in Original Proceeding												
Proceeding	32 29 27 14 01 03 01 10 NAL)	Proceeding         32         29         27         14         01         03            01         10           ORIGINAL SIDE (CRIMINAL)         01         03            01         10	Proceeding  20. TOTAL 32 29 27 14 01 03 01 10	i) Injunction in Original Proceedings												
ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03	vers in Original 32 29 27 14 01 03 01 10 NAL)	ii) Appointment of Receivers in Original Proceeding 20. TOTAL 32 29 27 14 01 03 01 10 ORIGINAL SIDE (CRIMINAL)	ii) Appointment of Receivers in Original Proceeding 20. TOTAL 32 29 27 14 01 03 01 10	j) Petitions Application for												
ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03	Proceedings vers in Original  32 29 27 14 01 03 01 107  NAL)	i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03 01 10 ORIGINAL SIDE (CRIMINAL)	i) Injunction in Original Proceedings ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03 01 10	i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
and Enforcement Act, 1961)  i) Petitions Application for  i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03	51) for  Proceedings vers in Original  32 29 27 14 01 03 01 107	and Enforcement Act, 1961)  i) Petitions Application for  i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03 01 10 ORIGINAL SIDE (CRIMINAL)	and Enforcement Act, 1961)  j) Petitions Application for  i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL  32 29 27 14 01 03 01 10	h) Applications under Court Fees Act, Regarding valuation of Estate												
and Enforcement Act, 1961)  j) Petitions Application for  i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03	Awards (Recognition 51)  for   Proceedings   vers in Original   32 29 27 14 01 03 01 107	Regarding valuation of Estate i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961) i) Petitions Application for i) Injunction in Original Proceedings ii) Appointment of Receivers in Original Proceeding  20. TOTAL 32 29 27 14 01 03 01 10  ORIGINAL SIDE (CRIMINAL)	Regarding valuation of Estate  i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)  j) Petitions Application for  i) Injunction in Original Proceedings  ii) Appointment of Receivers in Original Proceeding  20. TOTAL  32 29 27 14 01 03 01 10	g) Special Cases under order XXXVI of civil procedure code 1908											1387	

Assist Registrar High Court of Sikkim Gangtok DEPITIMENT STRAR (Judl.)
High Court of Sikkim
Gangok

27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	- 32			01	<u> </u>		-		::=	-	-	01
b) Land reforms including land ceiling						75-75-5-						
c) Labour laws												
d) Other	04	01	<del>=</del> :	S##	4	70 <u>44</u>	100	120	124			05
28. Letters patent Appeals								<u> </u>	1			
29. First Appeals												
a) From Original Side												
b) From Judgments	11	12	05	03	02	744	146	-	1 124		(22)	33*
c) From Orders	1720	02	44		722	122	<u>`</u>	<u> </u>		-	-	02
30. Second Appeals from Judgment	08	09	01	01	52 <del>75</del>	225	6.88	-	-			19
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals				7								
a) From Judgment												
b) From Orders												5.5
33.Revision Petitions	06		224	01	-					<b>100</b> 5		07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution				ì								
36. Other Appeals												
a)City Civil Courts Appeals									72			
b) Review of Judgments										1		
c) Compensation, Claims and Special Appeals	06	02		==	120		98	235				08
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals						, , , , , , , , , , , , , , , , , , ,						
f)Special Tribunal Appeal											8.5	
37. TOTAL	35	26	06	06	02				OURT	0	7	75

[ 02 (Two) Tax Appeals included]

Registrar

Assistant Registrar High Court of Sikkim Sangtok DEPUTE REGISTRAR (Judl.)
High Court of Sikkim

APPELLATE SIDE (CRIMINAL)									R: 0			
38. Criminal Appeals						i						
a) By persons convicted	16	06	03	3-4	440	-	420		223	144	222	25
b) By Government from Judgment of Acquittal	<del></del> 33	02	) <b></b> :		***		223	_		9/205	17 <u>2/2</u>	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code		01	02	03	447		229	-		822	-	06
39.Criminal Revisions	05	01	01		01	01	120		1722	-	_	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions						10						
41. Criminal L P	04		(A12)		725	<u> </u>		<u>-</u>	- ::::::::::::::::::::::::::::::::::::		_	04
42. Others					3							
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail				+	19 <del>49</del>	**	: <del></del>	40	-	-4		
c) Review Pétition (FAM CT)	=				-		- 3 <del></del> -	<del></del>	-	_	-	-
43. TOTAL	25	10	06	03	01	01		-			_	46
GRAND TOTAL (20+26+37+43)	95	65	39	23	04	04	229	1=	122	01	40	231

Assistant Registrar High Court of Sikkim Gengtok

DEPUTY RESISTRAR (Judl.)
High Court of Sikkim
Gangtok



## PROFORMA -V

## STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2020

		ACT	UAL STRENGT	TH OF JUDGES	
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	2	03	28	28

April- Lock-down period and in the month of May, courts were held on 04(Four) days i.e., 14/05/2020, 22/05/2020, 26/05/2020 & 27/05/2020.

Assistant Registrar High Court of Sikkim Gangtok

DEPUTY GISTRAR (Judl.)
High Court of Sikkim
Gangtok